

West Bengal Act V of 1948

THE WEST BENGAL EXPIRING LAWS ACT, 1948.

[Passed by the West Bengal Legislature.]

[Assent of the Governor General was first published in the *Calcutta Gazette, Extraordinary*, of the 15th March, 1948.]

An Act to provide for the further continuance in operation of the provisions of certain Bengal Ordinances as enacted and continued in operation by and under the Bengal Ordinances Temporary Enactment Act, 1947.

WHEREAS the provisions of the Ordinances specified in the Schedule as enacted and continued in operation by and under the Bengal Ordinances Temporary Enactment Act, 1947 (hereinafter referred to as the said provisions) are temporary in their duration;

AND WHEREAS it is expedient to provide for the continuance, as in this Act mentioned, of the said provisions for a further period;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal Expiring Laws Act, 1948.

Short title and commencement.

(2) It shall come into force on the date on which the said provisions cease to operate under the provisions of the Bengal Ordinances Temporary Enactment Act, 1947.

2. (1) The said provisions shall be deemed to be enacted by this Act and shall have effect and shall continue to operate as such until the 31st day of March, 1949.

Continuance of the provisions of certain Ordinances.

(2) Any rules, orders, notifications or directions issued or anything done or any action taken or any proceedings commenced under any of the said provisions and in force immediately before the commencement of this Act shall continue in force and shall be deemed to have been issued, done, taken, or commenced, as the case may be, under the corresponding provision as deemed to be enacted and continued in operation by this Act as if this Act were already in force on the date on which such rules, orders, notifications or directions were issued or thing was done or action was taken or proceedings were commenced.

3. On the expiration of the period during which the said provisions continue in operation under this Act, such expiration shall not affect—

Effect of expiration of the provisions continued by this Act.

(a) any penalty or punishment incurred or alleged to have been incurred under the said provisions during their continuance in operation, or

(b) any investigation, legal proceeding or remedy in respect of any such penalty or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty or punishment may be imposed as if the said provisions had not ceased to operate.

Ben. Act
V of 1947.

Correction slip for the West Bengal Expiring Laws Act, 1948
(West Ben. Act V of 1948).

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Put an asterisk before the words and letter 'West Bengal Act V of 1948' at the top of the Act and insert the following footnote, namely:—

This Act in so far as it enacted and continued in operation the provisions of the Calcutta Rent Ordinance, 1946 (Ben. Ord. V of 1946) was repealed by the West Bengal Premises Rent Control (Temporary Provisions) Act, 1948 (West Ben. Act XXXVIII of 1948), section 45.

(Repealed by West Bengal Act XXXVIII of 1948, section 45.)

[No. 43, dated the 5th June, 1949.]

*(The Schedule.)***THE SCHEDULE.***(See section 2.)*

Ordinances promulgated by the Governor of Bengal under section 88 of the Government of India Act, 1935.

Year.	Number.	Short title.
1946	III ...	The Bengal Molasses Control Ordinance, 1946.
1946	V ...	The Calcutta Rent Ordinance, 1946.
1946	XI ...	The Bengal Jute Mills (Temporary Provision) Ordinance, 1946.